

public sector banks had gone abroad for such training. Expenditure on this account is incurred by the bank concerned and not by the Government of India. The Reserve Bank, has reported that foreign exchange was released by the Reserve Bank to the concerned banks after considering the essentiality of training, age, qualification and experience etc. of the officers concerned.

**Non-Inspection of damaged Aircraft
by Aeronautical Inspection
Department**

*199. SHRI KHURSHED ALAM
KHAN SHRI HARSH DEO
MALAVIYA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that an Indian Airlines Boeing aircraft, which was extensively damaged in a hail-storm while on flight from Ivathmandu to Varanasi recently, was cleared for onward flight to Delhi without being given special checks;

(b) whether it is also a fact (hat this is not the first time that such neglect on the part of the Aeronautical Inspection Department has been brought to Government's notice:

(c) whether any action is being taken against persons responsible for such deduction of duty; and

(d) if so, what other steps Government propose to take to ensure that safety of the passengers is not jeopardized in this manner?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) An Indian Airlines Boeing 737 operating flight IC-251 (Kathmandu-Varanasi) on May 1, 1974 has flown through bad weather and hailstorm and sustained minor damage. On landing at Varanasi it was inspected by the airline's Aircraft Maintenance Engineer and it was found that the outer panel of one window had cracked without hampering visibility, one landing light was damaged and there were some minor dents. As the damage sustained was within permissible limits for safe-operations, the aircraft was allowed for continue its flight to Delhi.

(b) No, Sir. There has been no neglect on the part of Aeronautical Inspection Directorate of the Civil Aviation Department of Indian Airlines.

(c) and (d) Do not arise.

L.I.C. Loans to Monopoly Houses

*200. DR. V. B. SINGH:

SHRI R. K. MISHRA:

SHRI N. R. CHOUDHURY:

SHRI HARSH DEO MALAVIYA:

Will the Minister of FINANCE be pleased to state:

(a) the number of loans granted by the Life Insurance Corporation to the monopoly houses mentioned in the Industrial Licensing Policy Enquiry Committee report in 1973-74 and the amount of each loan, with the names of the monopoly houses, which received it; and

(b) the amount of loans above Rs. 5 lakhs granted by the Corporation to non-Governmental organisations or firms, other than monopoly houses, during 1973-1974?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) and (b) A statement is laid on the Table of the House.

Statement

Part A

Statement indicating the number of loans granted by LIC to the Monopoly Houses mentioned in the Industrial Licensing Policy Enquiry Committee report in 1973-74, and the amount of each loan with the names of the monopoly houses which received it:

(Rs. in Lakhs)		
Names of the Company	Name of the Industrial Houses	Amount of loan disbursed during 1973-74
1. Madras Aluminium Co. Ltd.	Naidu V.R.	1,00.00
2. Tata Iron & Steel Co. Ltd.	Tata	2,50.00
3. Tata Yodogawa Ltd.	Tata	1.00
TOTAL :		3,51.00

Part B

Statement indicating the amount of loan above Rs. 5 lakhs granted by the Corporation to non-Governmental Organisation or

firms other than monopoly houses during 1973-74.

(Rs. in Lakhs)

Name of the Company/ Co-operative Society	Amount of Loan Sanctio- ned during 1973-74
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Public Limited Companies

1. Panyam Cements & Mineral Industries Ltd.	75.00
2. Madras Cements Ltd.	75.00
3. Sakthi Sugar Ltd.	50.00
4. Gangavati Sugars Ltd.	50.00
5. Thirumalai Chemicals Ltd.	30.00
6. Ramon & Demn Ltd.	50.00
7. W.S. Insulators of India Ltd.	40.00
8. Sandhu Manganese & Iron Ores Ltd.	60.00
9. Gujarat Alkalies & Chemical Ltd.	1.50.00
10. Tamil Nadu Chemical Products Ltd.	30.00
11. Davangere Sugar Co. Ltd.	40.00
12. Aruna Sugars Ltd.	50.00

Sugar Co-operative Societies

13. Kisan Sahakari Chini Mills Ltd.	90.00
14. Kaimgani Kisan Sahakari Chini Mills Ltd.	90.00
15. Charotar Sahakari Khand Udyog Ltd.	65.00
16. Shri Dyaneshwar Sahakari Sakhar Karkhane Ltd.	90.00
17. Sahyadri Sahakari Sakhar Karkhane Ltd.	50.00
18. Balasaheb Desai Sahakari Sakhar Karkhane Ltd.	75.00

LIC Employees Co-operative Housing Societies Schemes

19. Vidyut Rekha Co-operative Housing Society Ltd.	12.89
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20. T.A. Pai Co-operative Housing Society Ltd.

10.12

21. Bima Karmachari Grih Nirman Sahakari Samiti Ltd.

14.29

22. Ramya Jeevan Co-operative Housing Society Ltd.

7.47

23. Deepanjali Housing Co-operative Society Ltd.

5.17

24. LIC Employees Suburban Co-op. Housing Society Ltd.

22.12

25. LIC Employees Jeevan Sathi Coop. Housing Society Ltd.

6.54

Borivili Township Scheme

26. Savant Sadan Co-operative Housing Society Ltd.

9.18

27. Jeevan Aradhana Co-operative Housing Society Ltd.

8.97

28. Yashadayini Co-operative Housing Society Ltd.

8.92

29. Blue Grotto Co-operative Housing Society Ltd.

8.60

30. Prasana Prabha Co-operative Housing Society Ltd.

9.08

31. Amravan Co-operative Housing Society Ltd.

8.58

32. Wilderness Co-operative Housing Society Ltd.

8.61

33. Tarun Apartments Co-operative Housing Society Ltd.

8.36

34. Groves Co-operative Housing Society Ltd.

8.05

35. Rolling Hill Co-operative Housing Society Ltd.

7.86

36. Jeevan Shanti Sagar Co-operative Housing Society Ltd.

7.11

TOTAL : 13,31.92